

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:3713  
ANSWERED ON:27.04.2012  
ADDITIONAL TAX ON POWER EQUIPMENT  
Patel Shri Devji

**Will the Minister of FINANCE be pleased to state:**

- (a) the transit-point-wise rate of duty applicable on import of power equipment from China;
- (b) whether any change or levy of additional tax is proposed to be made by the Government on such imports from China; and
- (c) if so, the details of such changes likely to be implemented transit point/ district-wise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a): Power equipment in general attracts Basic Customs Duty @ 5%, Additional Duty of Customs @ 12% and Special Additional Duty (SAD) @ 4%. In addition, Education Cess and Secondary & Higher Education Cess of 2% & 1% respectively on the duties collected are also applicable. However, goods required for the initial setting up of any Mega power project or Nuclear Power project are fully exempted from all these duties. Goods required for expansion of existing Mega power projects attract BCD@ 2.5%, Nil CVD and Special Additional duty of 4% along with the cesses mentioned above.

(b): There is no such proposal. Except in cases of dumping or safeguards, import duties cannot be imposed based on the origin of the goods.

(c): Doesn't arise in view of the (b) above.